

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S). No. 5581 of 2018**

**with**  
**I.A. No. 1529 of 2021**

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Deepak Kumar ..... Petitioner.  
Versus  
State of Jharkhand & Ors. .... Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK**  
**(Through: Video Conferencing)**

**For the Petitioner : Mr. Arwind Kumar, Advocate**  
**For the State : Mr. Rohan Kashyap, AC to GA-II**

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*05/ 26.03.2021* At the outset, Mr. Arwind Kumar, learned counsel appearing for the petitioner seeks permission of this Court for withdrawal of the instant writ application with a liberty to raise his grievances before the respondent No. 3 and for the said purpose he has also filed I.A. No. 1529 of 2021.

Learned counsel for the respondent-State has no objection to the same.

In view fair submission of the parties, I.A. No. 1529 2021 stands allowed.

As a result, this writ application stands dismissed as withdrawn with the liberty aforesaid.

**(Dr. S.N. Pathak, J.)**